

additional items of furniture/furnishings to agencies such as, Defence, Health Ministry, Department of Tourism etc., as also call for tenders through press notices from the intending buyers brought in very low rates, the Chairman DDA decided to sell these surplus items costing Rs. 40,84,825 to the DDA employees. The amount recoverable was fixed at 75% of the cost price in respect of unused items and 50% for used items. In case some material still remains unsold, the sale could be thrown open to public.

In the first round, an amount of Rs. 4.28 lakhs has been received as sale proceeds from the DDA employees. It is expected to realise Rs. 18.22 lakhs from the remaining items raising the total sale proceeds to Rs. 22.50 lakhs as against the total original cost of Rs. 40,84,825/- for these items.

**Irregularities in FCI Food Storage Depot, Shakti Nagar, Delhi**

4014. **SHRI KALI PRASAD PANDEY :**

**SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI :**

**Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :**

(a) whether Government are aware that from Food Corporation of India's Food Storage Depot, Shaktinagar, Delhi one full wagon of wheat was found missing ;

(b) whether about 400 bags were found surplus at the same Depot without proper record ;

(c) steps Government have taken so far to investigate into the complaints and check malpractices at Rail Head, Subzi-  
mandi, Shaktinagar, Delhi ; and

(d) the progress made in regard to the investigation and action taken against derelict officials ?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) :** (a) and (b). There has been no report either of one full wagon of foodgrains missing or of 400 bags found surplus at Food Storage Depot, Shaktinagar, Delhi. It was, however, found that there were 178 bags of foodgrains in excess at Subzimandi rail head which could not be accounted for by the staff on duty.

(c) and (d). The officials found responsible for the aforesaid unaccounted bags were charge-sheeted for major penalty. Proceedings and the report of the Inquiry Officer have been submitted to the competent authority. Additional security arrangements have been enforced at Subzimandi Rail Head to avoid any such recurrence.

**Unauthorised Construction in Delhi**

4015. **SHRI KAMLA PRASAD SINGH :** Will the Minister of **WORKS AND HOUSING** be pleased to state :

(a) whether N.D.M.C. had issued notice on Alka Hotel for unauthorised construction ;

(b) if so, the reasons for not demolishing the unauthorised construction so far ;

(c) whether large scale illegal and unauthorised construction has taken place in New Delhi/Delhi without any check thereby disturbing all the plans of the Central Government ; and

(d) if so, details of action taken against the derelict officials ;

**THE MINISTER OF PARLIAMEN- TARY AFFAIRS (SHRI H.K.L. BHAGAT) :** (a) Yes, Sir.

(b) Action for demolition could not be taken by N.D.M.C. as the party had brought a stay order from the court and which has not yet been vacated.

(c) and (d). Unauthorised construction and encroachment on public land have taken place affecting planned development of Delhi to a considerable extent. Action is being taken against the unauthorised constructions and the persons responsible for the same whenever they are noticed. Disciplinary action against erring officials is also taken as per rules.

#### **Closing of National Textile Corporations Mills**

4016. SHRI BASUDEB ACHARIA :  
SHRI AJOY BISWAS :  
SHRI R.P. DAS :  
SHRI ANIL BASU :

Will the Minister of LABOUR be pleased to state :

(a) whether the Labour Ministry are aware of the move of the Textile Ministry's proposal to close down some of the National Textile Corporation's mills ;

(b) if so, the reaction of the Labour Ministry thereto ;

(c) whether his Ministry will allow the Textile, Ministry to close down NTC mills when country is facing serious unemployment problem ;

(d) if so, reasons therefor ; and

(e) if not, steps so far taken by the Labour Ministry to tackle this problem ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) According to Department of Textiles, no decision has yet been taken regarding the closure of some of the mills of the National Textile Corporation since the possibility of making them viable is being explored.

(b) to (e). Does not arise.

#### **Progress in EPF, Family Pension and Employees Deposit Link Insurance Schemes in Tea Industries of Darjeeling And Jalpaiguri Districts**

4017. SHRI PIYUS TIRAKY : Will the Minister of LABOUR be pleased to state :

(a) what is the progress of the Employees Provident Fund Scheme, Family Pension Scheme and Employees Deposit Link Insurance Scheme in the Tea Industries of Darjeeling and Jalpaiguri District of West Bengal;

(b) whether the massive demonstration of plantation workers was led in the middle of May this year against delayed payment or non-payment of claimed provident fund; and

(c) if so, steps taken to materialise the assurances given by Sub-Regional Officer, Siliguri, District Darjeeling (West Bengal) to the demonstrators ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) The Employees' Provident Fund and the other two schemes have so far been extended to 211 tea plantations in Darjeeling and Jalpaiguri Districts of West Bengal.

(b) According to the provident Fund authorities, a demonstration was held on 3.5.1985 demanding the opening of a Sub-Regional Office at Jalpaiguri.

(c) A proposal for opening of a Sub-Regional Office at Jalpaiguri is under examination.

#### **Payment to Contractual Workers in BCCL**

4018. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) whether any steps have been taken to enforce correct payment to contractual workers working in BCCL mines as per